

## GENERAL EXEMPTION NO.137

**Exemption to imports for handicapped persons, charitable or Social Welfare purposes and research or educational programmes -**

[Notfn. No.152/94 -Cus., dt.13.7.1994 as amended by Notfn. Nos. 101/95, 122/95, 65/96, 28/96,27/99,20/00, 22/00, 28/03 and 67/04, 44/17].

In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby exempts goods (hereinafter referred to as the said goods) of the description specified in column (2) of the Table hereto annexed and falling within the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), when imported into India, from so much of the duty of customs leviable thereon which is specified in the said Schedule, as is in excess of the amount calculated at the rate specified in the corresponding entry in column (3) of the said Table subject to the conditions, if any, laid down in the corresponding entry in column (4) thereof.

TABLE

S.No.	Description of goods	Rate	Conditions
(1)	(2)	(3)	(4)
1.	(i) All tangible appliances for the blind;	Nil	(i) The said goods have been imported by any institution (including a registered Co-operative Society) for the blind and the deaf;
	(ii) Hearing aids and other audio-visual aids for the education of the deaf;		(ii) Omitted
	(iii) Vocational aids for the of blind and the deaf;		(iii) where any such institution is scheduled begin to function only after the importation the said goods, the exemption shall not apply
	(iv) Articles including instruments, apparatus, appliances, machinery and spares or component parts or accessories thereof required for the purpose of giving training or imparting instructions to the blind and the deaf		in respect of the goods imported by that institution, unless an undertaking in writing is given by the President or the Secretary of that institution that it will begin to function within a period of six months, or such extended period as the Assistant Commissioner or Deputy Commissioner of Customs may, on
	(v) Phonographs and cassette players for playing talking books, magnetic tapes and cassettes for the production of talking books, electronic reading machines, television enlargers and optical aids		sufficient cause being shown, allow in this behalf, from the date of importation of the goods;

1.A Omitted

S.No.	Description of goods	Rate	Conditions
(1)	(2)	(3)	(4)
2.	Omitted		
3.	Video cassettes and video tapes recorded with educational materials	Nil	<p>(i) he said goods have been imported by the University Grants Commission;</p> <p>(ii) the importer, at the time of clearance, produces a certificate from an officer not below the rank of a Deputy Secretary in the Ministry of Education, Government of India, to the effect that such video cassettes and video tapes are recorded with educational material and are required for educational programmes approved by that Ministry or for telecast through Doordarshan and that the programmes of similar nature are not produced in India;</p> <p>(iii) the importer, at the time and place of clearance, gives an undertaking to the Assistant Commissioner or Deputy Commissioner of Customs to the effect that such video cassettes and video tapes shall not be used for any other purpose and such cassettes and tapes shall not be subsequently recorded with any other material; and</p> <p>(iv) such video cassettes and video tapes shall not be sold or parted with without the prior permission of the Assistant Commissioner or Deputy Commissioner of Customs at the port of importation.</p>
4.	Video cassettes and video tapes, recorded with University or higher or advanced technical educational programme and imported by a University or a research institution	Nil	<p>(i) The importer produces, at the time and place of clearance, a certificate, from the organisation which has recorded the programme on the said video cassettes and video tapes, to the effect that the same are recorded with the University or higher or advanced technical educational programme, and the importer, if required to do so, also satisfies the Assistant Commissioner</p>

(1)	(2)	(3)	(4)
			<p>or Deputy Commissioner of Customs that such video cassettes or video tapes, as the case may be, contain such technical educational programme;</p> <p>(ii) in the case of a University, the importer produces, at the time and place of clearance, a certificate from the Head of the University, to the effect that such video cassettes and vide tapes are required for use for technical educa- tional purposes by that University;</p> <p>(iii) in the case of research institution (other than research instituion established, maintained or controlled by the Govenment), the importer produces, at the time and place of clearance, a certificate, from an officer not below the rank of a Deputy Secretary in the Ministry of Education or in the Ministry administratively concerned with the said research institution, to the effect that the said cassettes and tapes are required for use for technical educational purposes in that research institution;</p> <p>(iv) the importer, at the time and place of clearance, gives an undertaking to the Assistant Commissioner or Deputy Commissioner of Customs to the effect that such video cassettes and video tapes</p> <p>(a) shall not be sold or parted with without prior permission of the Assistant Commissioner of Customs at the port of importation.</p> <p>(b) shall not be used for any purposes other than the purposes of technical education, and</p> <p>(c) shall not be subsequently recorded with - any other material.</p>

5. Omitted

(1)	(2)	(3)	(4)
6.	The following goods:- (a) equipments carried on board vessels any aged in research on high seas; and  (b) polymetallic nodules collected by such vessels on high sea	Nil	The importer, at the time and place of clearance, produces a certificate to the Assistant Commissioner board vessels engaged in or Deputy Commissioner of Customs, from an officer not below the rank of Joint Secretary to the Government of India in the Department of Ocean Development to the effect that the vessel is authorised by the Government of India for such research or collection work.
7.	Omitted		
8.	Omitted		
9.	Omitted		

**Explanation.** - For the purposes of this notification, the expression -

- (a) "Head" means, -
  - (i) in relation to a University, Registrar thereof (by whatever name called),
  - (ii) in relation to a College, Principal thereof, (by whatever name called),
  - (iii) in relation to an institution, Director thereof (by whatever name called)
- (b) "University" means a University established or incorporated by or under a Central, State or Provincial Act and includes -
  - (i) an institution declared under section 3 of the University Grants Commission Act, 1956 (3 of 1956), to be a University for the purposes of that Act,
  - (ii) an institution declared by Parliament by law to be an institution of national importance,
  - (iii) a College maintained by, or affiliated to, a university,
  - (iv) a research institution established, maintained or controlled by Government.
- (c) Omitted
- (d) Omitted

